

(b) if so, the decision taken by the Union Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The Central Government can take a decision in this regard only on a reference from the Chief Justice of India under article 130 of the Constitution. No such proposal has been received from the Chief Justice of India.

Deposits Mobilised by Nationalised Banks in Jammu and Kashmir

399. PROF. SAIF-UD-DIN-SOZ: Will the Minister of FINANCE be pleased to state:

(a) the annual deposits mobilised by the nationalised banks operating in Jammu and Kashmir over a period of three years ending on September, 1989, year-wise; and

(b) the percentage of these deposits invested by these banks in the State during the same period, year-wise?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). The aggregate deposits and the credit-deposit ratio of all Public Sector Banks in Jammu and Kashmir as at the end of September, 1987, 1988 and June, 1989 (latest available) are given below:

	<i>Deposits (Rs. in crores)</i>	<i>C : D Ratio (%)</i>
September, 1987	577.56	30.5
September, 1988	669.96	30.8
June, 1989	732.72	33.0

[*Translation*]

Assistance by Nationalised Banks to Unemployed Persons

400. SHRI SATYANARAYAN JATIYA: Will the Minister of FINANCE be pleased to state:

(a) the details of the targets fixed in each scheme of Union Government for the year 1989 for providing financial assistance to literate and illiterate unemployed persons through the nationalised banks and the present position of achievements in this regard, State-wise; and

(b) the targets fixed and achievements there against during the year 1989 for providing benefits to Scheduled Castes and Scheduled Tribes under the above mentioned schemes, State-wise?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). The Hon'ble Member is presumably referring to the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY) and Self Employment Programme for the Urban Poor (SEPUP), and the targets fixed thereunder.

The physical target for 1988-89 in case of SEPUP has been fixed at one beneficiary for every 300 population of the centre as per 1981 census. In case of SEEUY the physical target fixed for the year 1988-89 is 2.50 lakh beneficiaries for the country and the same is distributed amongst the different States. Thirty percent of the target under both the schemes is reserved for beneficiaries belonging to Scheduled Caste/Scheduled Tribe.